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BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL
(Southern Zone)

Original Application No.36 of 2022 (SZ)

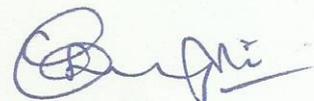
MeenavaThanthaiK.R.Selvaraj Kumar
MeenavarNalaSangam, Chennai
Registered under section 10 of the Tamil Nadu Societies Act, in
Sl.No.205
Of 2015 Rep. by its President,
M.R.Thiyagarajan, S/o. Late C. Rajalingam,
Office No.48, East Madha Church Street,
Royapuram, Chennai 600 013. ...Applicant

Versus

1. State of Tamilnadu,
Through the Chief Secretary,
Government of Tamil Nadu,
Secretariat, Chennai 600 009.
& others. ...Respondents

STATUS REPORT FILED ON BEHALF OF
GREATER CHENNAI CORPORATION - 6TH RESPONDENT

I, V.Navendhiran, Son of Mr.Vembiyan, Hindu, aged about 38 years, the Joint
Director/Zonal Officer, Zone-I, Greater Chennai Corporation, having office at
No.947, Thiruvotriyur High Road, Chennai-600 019, do hereby solemnly affirm
and sincerely state as follows:-



ZONAL OFFICER
ZONE-I
GREATER CHENNAI CORPORATION

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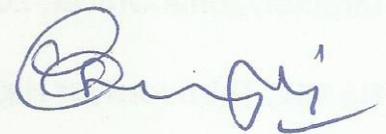
1. I am the Joint Director/Zonal Officer, Zone-I, Greater Chennai Corporation and as such am well acquainted with the facts of the case from the available records.

2. I respectfully submit that the applicant herein has filed the above Original Application paying for;

i) Direct the Respondent Nos. 1 to 5 to demolish the illegal and unauthorised constructions erected by the encroachers in the place earmarked as water body namely "KathivakkamThamaraikulam".

ii) Direct the Respondent Nos. 1 to 5 to conduct proper survey of the pond with the original maps and to restore the water body to its original position.

iii) Direct the Respondents No. 1 to 5 to rejuvenate the water body by constructing the bund, de-silting. Removal of Encroachment, Blockage of Sewage and Removal of Non- active species.



ZONAL OFFICER
ZONE-I
GREATER CHENNAI CORPORATION

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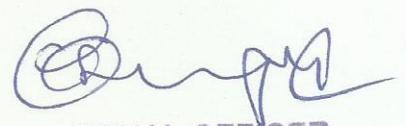
iv) Direct the Respondents No. 1 to 5 to initiate penalize action against the encroachers including the authorities permitted the violators to construct the buildings in the region of water body.

v) Direct the Respondent Nos. 1 to 5 to recover the cost of remediation including the environmental compensation from the violators to reverse the damaged environment under Sec. 15 of the NGT Act.

vi) Direct the Respondent No. 3 to create awareness program to the surrounding people about the impacts of encroachment and dumping of solid and liquid into waste into the water bodies.

3. I respectfully submit that the status report dated 18.02.2023, 04.10.2023 and 21.11.2023 filed on behalf of Greater Chennai Corporation may be read as part and parcel of this status report.

4. I respectfully submit that when the above case came up for hearing on 21.12.2023 this Hon'ble Court has passed an order as follows:-



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GREATER CHENNAI CORPORATION

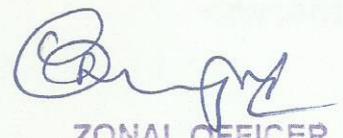
(14)

"...1. The Greater Chennai Corporation (GCC) has filed a report dated 21.11.2023 only to report that there is no progress pursuant to our last orders in evicting the encroachers. The reason stated in the report was that due to heavy rain and flood duty, policemen are not available, as the area is termed as 'sensitive'.

2. We also direct the applicant to join hands in this process in identifying and relocating the fishermen who are encroachers on the said 'KathivakkamThamaraikulam' which is situated at Survey No.20 of Kathivakkam Village. Unless, the encroachers are relocated, it will be difficult to demolish the illegal and unauthorised constructions erected by these encroachers to restore the water body to its original position.

3. Let the applicant as well as the Greater Chennai Corporation (GCC) file a report to this effect.

4. Post the matter on 29.01.2024...."



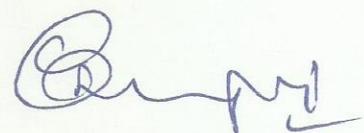
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GREATER CHENNAI CORPORATION

(5)

5. I respectfully submit that pursuant to the above orders action has been taken by removing/demolishing 11 nos. of encroachments put up at KathivakkamThamaraikulam' in Survey No.20 of Kathivakkam Village with the help of police protection.Further 4 nos of encroachment put up at KathivakkamThamaraikulam in Survey no.20 of kathivakkam village with the help of police protection. ~~The were~~ ~~photographs taken at the time of removal of encroachments are~~ ~~annexed herewith.~~ *Removed / demolished pursuant to the hearing on 04/03/2024.*

6. I respectfully submit that the remaining encroachments at 'KathivakkamThamaraikulam' in Survey No.20 of Kathivakkam Village will be removed by the Greater Chennai Corporation with the help of police protection after the completion of model code of contact by Election Commission of India on June 04 and Encroachment will be removed within a period of 8 weeks.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept the status report and to pass suitable order or orders as this Hon'ble Tribunal may deem fit and proper under the circumstances of this case and thus render Justice.



ZONAL OFFICER
ZONE-I
GREATER CHENNAI CORPORATION

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Solemnly affirmed at Chennai

On this the ~~20th~~ ^{03rd} day of ~~January~~ ^{MAY} 2024

And signed his name in my presence

COUNSEL FOR 6TH RESPONDENT

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ZONAL OFFICER
ZONE-I
GREATER CHENNAI CORPORATION

() Before Me

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E.No. 340/96

Advocate: Chennai